

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-07-2024 AT 10:30 AM**

**CP(IB) No.207/7/HDB/2022
AND
IA(IBC) 1046/2024 in CP(IB) No.207/7/HDB/2022
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

M/s. SREI Equipment Finance Ltd

...Financial Creditor

AND

AKR Construction Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1046/2024

Learned Counsel Mr.K V Raman for the Applicant present. It is represented that there is a stay by Hon'ble NCLAT and the same is enforced. Hence, adjourned to 02.09.2024.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**